

Parliament Session Wrap

Monsoon Session: July 20 to August 13, 2026

Government Bills passed by Parliament during Monsoon Session

Short Title	Key Objectives
*The Supreme Court (Number of Judges) Amendment Bill, 2026	Increases the number of judges (excluding the Chief Justice) of the Supreme Court of India from 33 to 37.
*The Prevention of Insults to National Honour (Amendment) Bill, 2026	Prohibits and penalises intentionally preventing the singing of the national song, <i>Vande Mataram</i> , or causing disturbance to any assembly engaged in such singing.
*The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2026	Empowers the central government to notify the thresholds to classify enterprises based on (i) investment in plant and machinery or equipment, and (ii) turnover. Also sets timelines for dispute resolution mechanisms, and decriminalises certain offences.
*The Registration of Births and Deaths (Amendment) Bill, 2026	Provides that registration of birth after two years of occurrence will require an order from a Judicial Magistrate of the First Class.
*The Taxation and Other Laws (Amendment) Bill, 2026	Exempts foreign institutional investors and the Bank for International Settlements from income tax on earnings from investment, sale, and transfer of government securities. Raises the income-tax surcharge payable by domestic companies opting for concessional tax rates.
*The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2026	Increases the quantum of imprisonment and fines for using unfair means in public exams. Provides for constituting Special Task Forces for investigation, and Special Fast Track Courts in states/UTs. Sets timelines for investigation and trial.
*The Bankers' Books Evidence Bill, 2026	Replaces and retains most provisions of the Bankers' Books Evidence Act, 1891. Provides that a digital record of a banker's book will be admissible and legally enforceable as evidence.
*The Tribunals Reforms Bill, 2026	Establishes the National Tribunals Commission, which will conduct the selection process for appointment to Tribunals, review Tribunal performance, oversee inquiries into the conduct of Tribunal Chairpersons/members, and develop the National Tribunals Data Grid.
*The National Co-operative Development Corporation (Amendment) Bill, 2026	Empowers the National Co-operative Development Corporation (NCDC) to undertake activities in industrial goods, even in rural areas. Extends the definition of foodstuffs supported by the NCDC to include eggs, milk, meat, and vegetables.
*The Kerala (Alteration of Name) Bill, 2026	Changes the name of the state of Kerala to 'Keralam' in the Constitution.
*The Mines and Minerals (Development and Regulation) Amendment Bill, 2026	Prohibits state governments from imposing levies on mineral rights and mineral bearing lands, except in accordance with conditions prescribed by the central government.
*The Appropriation (No.3) Bill, 2026	Authorises additional expenditure from the Consolidated Fund of India for 2022-23.

Note: * This Bill was introduced during the Monsoon Session, 2026.

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS

Government Bills introduced during Monsoon Session and pending

Short Title	Key Objectives	Introduced on	Status
The Indian Statistical Institute Bill, 2026	Replaces the Indian Statistical Institute (ISI) Act, 1959. Sets up ISI as a non-profit body corporate, and specifies its governance structure.	3 Aug 2026	Lok Sabha

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills introduced in earlier sessions and pending in both Houses

INTRODUCED IN LOK SABHA		
Short Title	Introduced on	Status
The Delimitation Bill, 2026	16 Apr 2026	Not referred to Committee
The Union Territories Laws (Amendment) Bill, 2026	16 Apr 2026	Not referred to Committee
The Foreign Contribution (Regulation) Amendment Bill, 2026	25 Mar 2026	Referred to Joint Committee

The Corporate Laws (Amendment) Bill, 2026	23 Mar 2026	Joint Committee report presented on 3 Aug 2026
The Securities Markets Code, 2025	18 Dec 2025	Standing Committee report presented on 23 Jul 2026
The Viksit Bharat Shiksha Adhishthan Bill, 2025	15 Dec 2025	Referred to Joint Committee
The Constitution (130th Amendment) Bill, 2025 (Removal of Ministers on Detention)	20 Aug 2025	Referred to Joint Committee
The Government of Union Territories (Amendment) Bill, 2025	20 Aug 2025	Referred to Joint Committee
The Jammu and Kashmir Reorganisation (Amendment) Bill, 2025	20 Aug 2025	Referred to Joint Committee
The Constitution (129th Amendment) Bill, 2024 (simultaneous elections)	17 Dec 2024	Referred to Joint Committee
The Union Territories Laws (Amendment) Bill, 2024	17 Dec 2024	Referred to Joint Committee

INTRODUCED IN RAJYA SABHA

Short Title	Introduced on	Status
The Pesticide Management Bill, 2020	23 Mar 2020	Standing Committee Report on 21 Dec 2021
The Registration of Marriage of Non-Resident Indian Bill, 2019	11 Feb 2019	Standing Committee Report on 13 Mar 2020
The Constitution (125th Amendment) Bill, 2019 (Amendment to the Sixth Schedule)	6 Feb 2019	Standing Committee Report on 5 Mar 2020
The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019	9 Jan 2019	Not referred to Standing Committee
The Assam Legislative Council Bill, 2013	10 Dec 2013	Standing Committee Report on 17 Feb 2014
The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Bill, 2013	10 Dec 2013	Not referred to Standing Committee
The Delhi Rent (Repeal) Bill, 2013	29 Aug 2013	Not referred to Standing Committee
The Registration (Amendment) Bill, 2013	8 Aug 2013	Standing Committee Report on 8 May 2015
The Rajasthan Legislative Council Bill, 2013	6 Aug 2013	Standing Committee Report on 9 Dec 2013
The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 2013	22 Apr 2013	Standing Committee Report on 7 Feb 2014
The Building and Other Construction Workers Related Laws (Amendment) Bill, 2013	18 Mar 2013	Standing Committee Report on 15 Mar 2014
The Tamil Nadu Legislative Council (Repeal) Bill, 2012	4 May 2012	Not referred to Standing Committee
The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Amendment Bill, 2011	18 Aug 2011	Standing Committee Report on 20 Dec 2011
The Mines (Amendment) Bill, 2011	23 Mar 2011	Standing Committee Report on 20 Dec 2011
The Indian Medicine and Homoeopathy Pharmacy Bill, 2005	12 Aug 2005	Standing Committee Report on 28 Jul 2006
The Seeds Bill, 2004	9 Dec 2004	Standing Committee Report on 28 Nov 2006
The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001	30 Jul 2001	Standing Committee Report on 9 Dec 2003
The Delhi Rent (Amendment) Bill, 1997	28 Jul 1997	Standing Committee Report on 21 Dec 2000
The Constitution (79th Amendment) Bill, 1992 (Population control measures)	22 Dec 1992	Standing Committee Report on 22 Mar 1995

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Status of Government Bills

Bills pending before session	30
Bills introduced during the session	13
Bills passed during the session	12
Bills pending at the end of the session	31

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.